

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1155  
ANSWERED ON:16.11.2010  
COGNISABLE OFFENCE  
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**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the number of cognisable and non-cognisable offence cases registered during each of the last three years and the current year, State-wise;
- (b) the conviction rate achieved in such cases during the said period, State-wise;and
- (c) the number of cases of acquittal due to lack of proof during the said period, State-wise?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a): According to National Crime Records Bureau (NCRB), which compiles data relating to crime, State/ UT-wise details of cases registered under cognizable crimes of IPC, SLL and total (IPC + SLL) during 2007 – 2009 are enclosed at Annexure – I. The information is available up to the year 2009. Information on non-cognisable crime is not maintained by NCRB.
- (b): State/UT-wise details of conviction rate (i.e., convicted expressed as a percentage of cases in which trial completed) under IPC, SLL and total (IPC + SLL) during 2007 – 2009 are enclosed at Annexure – II. Latest available data pertains to the year 2009.
- (c): This specific information is not maintained at NCRB. However, State/UT-wise details of cases acquitted under IPC, SLL and total (IPC+SLL) during 2007 - 2009 are also at Annexure – II.